

1	2	3	4	5
13.	M/s. Gujarat Tyres Limited, Baroda	Auto. Tyres & Tubes	4.00	IL
14.	M/s. Andhra Pradesh Automobile Tyres & Tubes Ltd. Hyderabad	do	4.00	IL
15.	M/s. Webstar Ltd. Burdwan, West Bengal	do	4.00	IL
16.	M/s. U. P. Tyres & Tubes Ltd. Rai Bareilly, U.P.	Scooter Tyres and Tubes	5.00	IL

ANNEXURE-II

Capacity Registered with DGTD for the manufacturer of Scooter/Motorcycle and Moped tyres and tubes.

Name of the Company	Capacity registered per annum	lakh Nos.
1. M/s. Sainik Tyres Ltd. Jind.		1.20
2. M/s. Ajanta Rubber (P) Ltd. Broach.		0.84
3. M/s. Falcon Tyres Ltd. Mysore.		2.00
4. M/s. Rustom Tyres Ltd. Ankleshwar.		3.36
5. M/s. Ralson Cycles (P) Ltd. Ludhiana.		4.50
6. M/s. Wearwell Tyres & Tubes Industries, Bhopal.		2.10
7. M/s. Shetye Tyre and Rubber Industries, Bicholim, Goa.		9.00
8. M/s. Dewan Tyre (P) Ltd., Meerut.		5.00
9. M/s. Bangalore Tubes (P) Ltd., Bangalore.		4.00
10. M/s. Trivandrum Rubber Industries, Trivandrum.		0.75
11. M/s. Falcon Tyres Ltd. Bangalore (Plant in Gujarat State).		6.00
12. M/s. Hindustan Tyres & Tubes Ltd., Ludhiana.		3.00
13. M/s. S.R. Nagpal & Sons (India) Bombay.		4.00
Total :		45.75

Industrial Disputes Act, 1947 - Ineffective in Implementation

3565. SHRI SANAT KUMAR MANDAL: Will the Minister of LABOUR be pleased to state:

(a) whether the working of Industrial Disputes Act, 1947 and the functioning of the Labour Courts and Industrial Tribunals in Delhi over the last many years has led Government to the conclusion that this welfare legislation has been rendered meaningless and ineffective in implementation; and

(b) if so, what steps Government propose to take to make this Act more effective and foil all attempts by the employers and other agencies to render it meaningless and ineffective?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) No, Sir.

(b) Does not arise.

Revival of Small Sick Units

3566. SHRI A.T. PATIL :
SHRI KAMAL NATH :

Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question No. 245 dated 18th February, 1981 regarding scheme to revive sick units and state :

(a) whether the formulation of Margin Money Scheme for revival

of small sick units is finalised; and if so, broad salient features thereof; and

(b) in particular, the provisions thereof to ensure;

- (i) effective management.
- (ii) fair allocation and distribution of raw material?
- (iii) qualitative and quantitative production, and
- (iv) assured marketing ?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI) : (a) and (b). No, Sir. Government is actively engaged in the finalisation of the Margin Money Scheme for revival of sick small scale industries.

Representation by Ex-servicemen of Aurangabad (Maharashtra)

3567. SHRI N.K. SHEJWALKAR: Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the Ex-servicemen of Aurangabad, Maharashtra, by their letter dated 17th December, 1980 have represented to Minister of State for Defence regarding the revised pension for the Ex-service personnel who have gone on pension prior to 1968;

(b) if so, the details thereof ; and

(c) the action Government have taken or propose to take ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) :

(a) There is no record of such a representation having been received.

(b) Does not arise.

(c) Does not arise.

Progress made in reduction of Interim Relief and non-payment of Bonus

3568. SHRI N.K. SHEJWALKAR: Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 1215 dated 25th February, 1981 re : Memorandum regarding reduction of interim relief and non-payment of bonus and state ;

(a) the progress made during last four months with respect to this issue of reduction of interim relief from regular payment and non-payment of productivity linked bonus to the departmental DMT's S/o F. I. L. Ambaroath (Maharashtra) ; and

(b) if no, substantial progress made so far, the reasons of delay thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) and (b). The matter is in an advanced stage of consideration. Efforts are being made to issue final orders as early as possible.

Representation for CSAD, Bombay

3569. SHRI N.K. SHEJWALKAR : SHRI DAYA RAM SHAKYA :

Will the Minister of LABOUR be pleased to refer to reply given to Unstarred Question No. 5037 on 25th March, 1981, regarding representation from CSAD, Bombay and state :

(a) whether the allotment rules have since been amended ;

(b) if so, the details thereof ; and

(c) if not, when, the said amendments would be finalised ?